

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

05.07.2013

CP 29/2013 (OA No.675/2012)

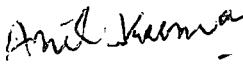
None present for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Vide order dated 04.10.2012 passed in OA No. 675/2012 [Prem Singh Meena & Others vs. Union of India & Others], the respondents were directed to decide the representation/legal notice dated 09.08.2012 (Annexure A/1) expeditiously but not later than a period of two months from the date of receipt of a copy of the order.

The respondents have decided the representation of the applicant vide order dated 03.05.2013 by a speaking order. The order dated 03.05.2013 be taken on record.

Thus we are satisfied that substantial compliance has been made by the respondents. Therefore, the present Contempt Petition does not survives and is dismissed accordingly. Notices issued to the respondents are discharged.


(S.K. Kaushik)
Member (J)


(Anil Kumar)
Member (A)

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